

[Shri Pranab Kumar Banerjee]

section (2) of section 23 of the said Act read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-11453/76].

(4) (i) A copy each of 20 fresh Supplementary Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments from 13th May, 1976 to 24th August, 1976 in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Agreements. [Placed in Library. See No. LT-11454/76].

(5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 3099 to 3107 published in Gazette of India dated the 21st August, 1976.

(ii) S.O. 3115 to 3117 published in Gazette of India dated the 28th August, 1976.

(iii) S.O. 3269 and 3270 published in Gazette of India dated the 11th September, 1976. [Placed in Library. See No. LT-11455/76].

**NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Fifth Amendment

Rules, 1976, published in Notification No. G.S.R. 1261 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 1262 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) The Urban Land (Ceiling and Regulation) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 803(E) in Gazette of India dated the 15th September, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11456/76].

**HOUSE-HOLD ELECTRICAL APPLIANCES (QUALITY CONTROL) AMENDMENT ORDER, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the House-hold Electrical Appliances (Quality control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 690(E) in Gazette of India dated the 21st October, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11457/76].

**NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Stre-

agth) Twenty-second Amendment Regulations, 1976, published in Notification No. G.S.R. 848(E) in Gazette of India dated the 15th October, 1976.

(ii) The Indian Administrative Service (Pay) Twentieth Amendment Rules, 1976, published in Notification No. G.S.R. 849(E) in Gazette of India dated the 15th October, 1976. [Placed in Library. See No. LT-11458/76].

**GUJARAT SURVIVING ALIENATIONS ABOLITION (COMPENSATION BONDS) (AMENDMENT) RULES, 1976, WITH A STATEMENT FOR NOT LAYING IN HINDI**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table (1) a copy of the Gujarat Surviving Alienations Abolition (Compensation Bonds) (Amendment) Rules, 1976, published in Notification No. GEM-76|207-M|GSA|1076-Y in Gujarat Government Gazette dated the 23rd July, 1976, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-11459/76].

**REVIEW AND ANNUAL REPORT OF LUBRIZOL INDIA LTD., BOMBAY FOR 1975-76.**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAURRAHMAN ANSARI): I beg to lay on the Table a copy each of

the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1975-76.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon. [Placed in Library. See No. LT-11460/76].

**REPORT ON PRICE STRUCTURE OF INDUSTRIAL ALCOHOL WITH GOVERNMENT RESOLUTION THEREON AND STATEMENT**

**FOR DELAY**

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) (i) Report (1975) of the Tariff Commission on the Price Structure of Industrial Alcohol.

(ii) Government Resolution No. L-12027(9)/75-CH, II dated the 28th September, 1975 notifying Government's decisions on the above Report.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-11461/76].